

Misc. CrI. (bail) Case No. 390 of 20

11-11-2020

Seen the petition filed U/s.438 of Cr.P.C. seeking pre-arrest bail by accused/petitioner namely Md. Ruhul Amin apprehending arrest in connection with Dhekiajuli P.S. case no. 665/20 (corresponding G.R. Case No. 3290/2020) U/s 420/406 of IPC.

Case diary, as called for, has been received and perused the same. Also heard Id. counsel for both the sides.

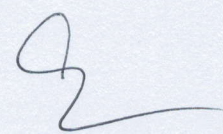
A perusal of the case diary shows that notice U/s.41(A) of the Cr.P.C. was served on the accused/petitioner and he had appeared before the investigating officer and his statement has also been recorded by the investigating officer. It further appears from the case diary that the investigating officer has substantially conducted the investigation. Be that as it may, but after considering the materials available in the case diary and also in view of the fact that the accused/petitioner has duly complied with the notice U/s.41(A) of the Cr.P.C. I am of the view that he deserves to be granted the relief of pre-arrest bail in this case.

It is, therefore, directed that in the event of arrest of the present accused/petitioner in connection with the afore-stated case, he shall be released on bail of Rs.10,000/- (Rupees ten thousand) only with one surety of like amount to the satisfaction of the arresting authority on the following conditions :

- (1) He shall extend all necessary cooperation to the investigating officer.
- (2) He shall not intimidate any of the witnesses of this case.

Let the case diary be sent back.

Misc. case stands accordingly disposed of.



(N. Akhtar)
Additional Sessions Judge
Sonitpur, Tezpur
Additional Sessions Judge
Sonitpur, Tezpur

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11-11-20*